

दक्षिण भारतीय नगरों के लिए मुरैना से टुक किए ट्रंक काल

259. श्री हुकम चन्द कछुवाय : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1972-73 और 1973-74 के दौरान दक्षिण भारतीय नगरों के लिए मुरैना से कितने ट्रंक काल किए गए और उसमें से आवश्यक तथा साधारण कालों की अलग अलग संख्या कितनी है ;

(ख) कालों के टुक करने में तथा उनके उपयोग में कितने समय का अन्तराल है ;

(ग) क्या मुरैना में ग्वालियर, ग्वालियर में आगरा और आगरा में दक्षिण भारत के लिए ट्रंक काल की लाइनें जुड़ी हुई हैं तथा ग्वालियर में दक्षिण भारत के नगर को सीधी टेलीफोन की लाइनें नहीं हैं, और

(घ) ग्वालियर में दक्षिण भारत के सीधी ट्रंक काल की लाइन की व्यवस्था करने के लिए क्या प्रबन्ध करने का विचार है ?

संचारमंत्री (डा० शंकर दयाल शर्मा) :
(क) और (ख) ट्रंक काल टिकते छह महीने तक रखी जाती हैं। हमने वाद इन्हे नष्ट कर दिया जाता है। अतः टिकित सूचना उपलब्ध नहीं है। प्रत्येक तिमाही की एक दिन की अवधि के प्रश्न पर आधारीत मासिकीय सूचना में यह पता चलना है कि मुरैना शहर में दक्षिण भारत के शहरों को रोजाना सीसतन् 28 कालें होती हैं जिनमें प्रभावी कालें 40 प्रतिशत होती हैं और लगभग 7 घण्टे का सीसतन् बिलम्ब होता है।

(ग) जी हाँ, लेकिन इस के अतिरिक्त मुरैना में आगरा के लिए दो सीधे मार्ग (आउटलेट) उपलब्ध हैं जिन से देश के सभी महत्वपूर्ण शहरों के साथ संबंध स्थापित होता है।

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(घ) ग्वालियर को दक्षिण भारत के शहरों के साथ आउटलेट डायलिंग द्वारा जोड़ने के प्रस्ताव पर विभाग विचार कर रहा है।

Bomb Blast at Samastipur Railway Station

260. SHRIMATI SAVITRI SHYAM:
SHRI SHANKAR DAYAL
SINGH:

SHRI K. LAKKAPPA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some persons were injured and some died in the incident of bomb blast at Samastipur Railway Station on the 2nd January, 1975;

(b) if so, the number thereof and the number of Railway employees, their family members and relatives arrested and interrogated so far in the matter; and

(c) the compensation paid or proposed to be paid to each victim?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): (a) and (b). According to information received from the Government of Bihar, about 28 persons were injured in an explosion at Samastipur railway station on the 2nd January, 1975. Of them, three persons, namely Shri L. N. Mishra, former Railway Minister, Shri Suraj Narain Jha, MLC, Bihar and Shri R. K. P. S. Kishore, an employee of the North-Eastern Railway, died subsequently. A case has been registered in this connection and is being investigated by the Central Bureau of Investigation. It will not be in the interests of proper investigation to disclose at this stage the details of the persons examined or apprehended.

(c) Bihar Government have reported that they have decided to pay Rs. 10,000 as ex-gratia grant besides a monthly pension to the widow of Shri

Suraj Narain Jha, M.L.C. Further information is being collected from the concerned authorities

Responsibility for Security arrangements at Samastipur Railway Station on 2-1-75

261 SHRI HARI KISHORE SINGH: Will the Minister of HOME AFFAIRS be pleased to state the agency responsible for security arrangements at Samastipur railway station on the occasion of inaugural function of Samastipur-Muzaffarpur broad gauge line on the 2nd January, 1975?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN) The security arrangements at Samastipur railway station on the occasion of the inaugural function of Samastipur-Muzaffarpur broad gauge line on the 2nd January, 1975 were made by the State Government

Application of the Laws in Goa, Daman and Diu

262 SHRI NITI RAJ SINGH CHAUDHARY Will the Minister of HOME AFFAIRS be pleased to state

(a) whether all the laws that apply to Indian citizens also apply to Indians living in Goa, Daman and Diu,

(b) if not, the reasons for this discrimination, and

(c) when will all the laws that apply to the rest of India would apply also to Goa, Daman and Diu?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN). (a) to (c). The operation of all Portuguese laws, which were in force in Goa, Daman and Diu, immediately before 20th December, 1961 i.e., the date on which these areas were made into a Union

territory, was continued by the Goa, Daman and Diu (Administration) Act, 1962 enacted by Parliament, until amended or repealed by a competent Legislature or other competent authority. Many of those laws have since been replaced by Central Acts and laws enacted by the legislature of the Union territory. The question of replacing the remaining Portuguese laws is also receiving the consideration of the Government of the Union territory on the basis of recommendations made by the Law Commission appointed by that Government.

Security arrangements made by Railway Administration at Samastipur Railway Station on 2-1-75

263. SHRI TRIDIB CHAUDHURI Will the Minister of HOME AFFAIRS be pleased to state

(a) what was the overall security arrangements made by the Railway Administration at the time of inauguration of the newly built Samastipur-Muzaffarpur broad gauge line at Samastipur Railway Station on the 2nd January, 1975 when grenade explosion took place leading to mortal injury, and tragic death of late Shri L. N. Mishra, Railway Minister, and

(b) whether any investigation about the adequacy of these arrangements has been made and if so, the results thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN): (a) The security arrangements at the time of the inauguration of the newly built Samastipur-Muzaffarpur broad gauge line at Samastipur Railway Station on the 2nd January, 1975 were made by the State Government.

(b) A judge of the Supreme Court has been appointed as a Commission of Inquiry to inquire *inter alia* into the nature and adequacy of the measures taken to afford necessary protection and security to the Union